


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 19493-19603 /PS/PDJ/(HQs)/THC, Delhi

Date 23 MAY 2023

CIRCULAR

In order to address the issues arising in the implementation of the directions of the Hon'ble High Court of Delhi in case titled as *Manish V/s State (Bail No.619/2021)*, Incharge Record Room (Sessions and M.M.) are directed to make the files of disposed cases (which are the subject matter in Manish V/s State) available in substantial number for inspection by BBA Lawyers. They are further directed to ensure adequate seating arrangement for BBA advocate authorized by Central DLSA / DSLSA by providing them a table and chair. They are further directed allow BBA advocates to inspect judicial files during the vacation period as well.


(Narottam Kaushal)
Principal District & Sessions Judge (HQs)
Delhi

No. 19493-19603 /PS/PDJ/(HQs)/THC, Delhi

Date 23 MAY 2023

Copy forwarded for information and necessary compliance to:-

1. All the Ld. Principal District & Sessions Judge, Delhi/New Delhi.
2. All the Ld. Judicial Officers posted in Central district with the request to convey even directions to Ahlmad/Asstt. Ahlmad posted in their respective Court.
3. The Ld. Member Secretary, DSLA, RACC, Delhi.
4. The Ld. Officer In-Charge, Record Room, THC, Delhi.
5. The Ld. Secretary, DLSA, Central, THC, Delhi.
6. The Personal Office of the undersigned.
7. For uploading on LAYERS.
8. For uploading on Website of this Court.


Principal District & Sessions Judge (HQs)
Delhi